

Notifications under the provision of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013)

Sr. No	Notification/Order No. and date	Section	Official Gazette reference
1	100/4/2013/STE-IR/Part/419 dated 8-7-2013	Section 1(3)	Official Gazette series I No. 15 dated 11-7-2013
2	LS/MISC/1915/96/Part IV/1618 dated 18-2-2014	Section 2(e)	Official Gazette series I No. 47 dated 20-2-2014
3	100/4/2013/STE-DIR/1619 dated 18-2-2014	Section 2(g)	Official Gazette series I No. 47 dated 20-2-2014
4	100/4/2013/STE-DIR/1620 dated 18-2-2014	Section 4(1)	Official Gazette series I No. 47 dated 20-2-2014
5	100/4/2013/STE-DIR/879 dated 11-9-2014	Section 4(1)	Official Gazette series I No. 24 (Extraordinary-2) dated 12-9-2014
6	No: LS/MISC/1915/96/Part IV/ 1617 dated 18/02/2014	Section 3(1)	Series II No 47 dated 20/02/2014

Government of Goa
Department of Science Technology &
Environment

Notification

100/4/2013/ste-Ir/Part/419

In exercise of the powers conferred by sub-section (3) of Section 1 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013) (hereinafter referred to as the "said Act"), the Government of Goa is hereby appoint the 15th day of July,2013 , as the date on which the provisions of the said Act, shall come into force.

By order and in the name of the Governor of Goa.

Levinson J. Martins, Director/ex officio Joint Secretary (STE).

Saligao, 8th July, 2013 .

(Published in the Official Gazette series I No. 15dated 11-7-2013)

Department of Science Technology & Environment

Notification

LS/MISC/1915/96/Part IV/1618

In exercise of the powers conferred by clause (e) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013) (hereinafter referred to as the “said Act”), the Government of Goa is hereby pleased to specify the following products for the purposes of the said Act, namely:—

- (1) Aviation spirit, aviation turbine fuel and A.V. Gas.
- (2) High Speed Diesel Oil (HSD).
- (3) Light Diesel Oil (LDO).
- (4) Motor Spirit which is commonly known as petrol including ethanol blended petrol.
- (5) Furnace oil.
- (6) Low sulphur heavy stock.
- (7) Grease.
- (8) Furnace oil from bond sold to foreign going vessels.
- (9) High Speed Diesel from bond sold to foreign going vessels.
- (10) Paraffin wax of all grades and standards other than food grade standard including standard wax and match wax, slack wax.
- (11) Solvent oil other than organic solvent oil.
- (12) Any petroleum products other than above.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Levinson J. Martins, Director/ex officio Joint Secretary (STE).

Saligao, 18th February, 2014.

(Published in the Official Gazette series I No. 47 dated 20th February, 2014)

Notification

100/4/2013/STE-DIR/1619

In exercise of the powers conferred by clause (g) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013) (hereinafter referred to as the "said Act"), the Government of Goa is hereby pleased to specify the following substances for the purposes of the said Act, namely:—

- (i) Peat.
- (ii) Lignite.
- (iii) Anthracite.
- (iv) All types of Coke/derivatives of coal.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Levinson J. Martins, Director/ex officio Joint Secretary (STE).

Saligao, 18th February, 2014.

(Published in the Official Gazette series I No. 47 dated 20th February, 2014)

Notification

100/4/2013/STE-DIR/1620

In exercise of the powers conferred by sub-section (1) of section 4 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013), the Government of Goa hereby specifies the rates of cess in column (3) of the Schedule hereto for the products and substances as mentioned at the corresponding entries in column (2) of the said Schedule.

SCHEDULE

Sr. No.	Products/Substances	Rates of Cess
1	2	2
1.	Products as defined under 0.5 percent clause (e) of section 2 of the of the sale Goa Cess on Products and Substances Causing Pollution (Green Cess)Act,2013 (Goa Act 15 of 2013)	0.5 percent of the sale value of the product.
2.	Products as specified in the Notification issued under clause (e) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess)Act,2013 (Goa Act 15 of 2013)	0.5 percent of the sale value of the product.
3.	Substances as defined under clause (g) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess)Act,2013 (Goa Act 15 of 2013)	2 percent of the sale value of the substance.
4.	Substances as specified in the Notification issued under clause (g) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess)Act,2013 (Goa Act 15 of 2013)	2 percent of the sale value of the substance.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Levinson J. Martins, Director/ex officio Joint Secretary (STE).

Saligao, 18th February, 2014.

(Published in the Official Gazette series I No. 47 dated 20th February, 2014)

GOVERNMENT OF GOA

Department of Science, Technology & Environment

Notification

100/4/2013/STE-DIR/879

In exercise of the powers conferred by sub-section (1) of section 4 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013), and in supersession of the Government [Notification No. 100/4/2013/STE-DIR/1620 dated 18-2-2014](#), published in Official Gazette, Series I No. 47 dated 20-2-2014, the Government of Goa hereby specifies the rates of cess in column (3) of the Schedule hereto for the products and substances as mentioned in the corresponding entries of column (2) of the said Schedule.

SCHEDULE

Sr. No.	Products/Substances	Rate of Cess
1	2	3
1.	Products as defined under clause (e) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013).	0.5 per cent of the sale value of the product.
2.	Products as specified in the Notification issued under clause(e) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013).	0.5 per cent of the sale value of the product.
3.	Substances as defined under clause (g) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013).	0.5 per cent of the sale value of the substance.
4.	Substances as specified in the Notification issued under clause (g) of section 2 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013).	0.5 per cent of the sale value of the substance.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Levinson J. Martins, Director & ex officio Joint Secretary (S&T).

Saligao, 11th September, 2014.

(Published in the Official Gazette series I No. 24(Extraordinary-2) dated 12th September, 2014)

Government of Goa
Department of Science, Technology &
Environment

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No: LS/MISC/1915/96/Part IV/ 1617

Dated:

18/02/2014 NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 3 of the Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013 (Goa Act 15 of 2013) (hereinafter referred to as the –said Act), the Government of Goa hereby appoints all officers and persons appointed under section 13 of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005) to be the competent authorities under the said Act and assign to them the areas of their respective jurisdiction for the purposes of the said Act.

This Notification shall come into force with immediate effect.

By Order in the name of the Governor of Goa

(Levinson J. Martins) Director /Ex-Officio, Joint Secretary (STE) Government of Goa

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